

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.33/08**

**Thursday this the 10th day of April, 2008.**

**CORAM:**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

P.P.Nallakoya, Headlight Keeper (SS),  
Pathummapura, Androth;  
Kalpeni Light House, Kalpeni. .... Applicant

(By Advocate Shri T.M. Kochunni)

Vs.

1. Union of India represented by  
its Secretary, Ministry of Shipping & Transport,  
Department of Light Houses and Light Ships,  
New Delhi.
2. Secretary to Government of India,  
Ministry of Finance,  
Department of Expenditure, New Delhi.
3. The Director General,  
Department of Light Houses and Light Ships,  
Deep Bhavan, A-13 Sector 24, NOIDA -201 301.
4. The Director ( R ),  
Department of Light Houses and Light Ships,  
Deep Bhavan, Kadavanthra, Kochi. .... Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 10.4.2008  
the Tribunal on the same day delivered the following:

**ORDER**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

Respondents have filed a reply annexing a copy of an order dated 8.4.2008  
sanctioning Island Special Duty Allowance (ISDA for short) to the Applicant with effect  
from 1.4.2000. The claim of the Applicant vide para 8 of the O.A. is only for the same.  
It is expected that the respondents shall take immediate action to make payment on the  
basis of the aforesaid sanction order. With the above observations the O.A. is closed.

Dated the 10th April 2008.

  
**Dr.K.B.S.RAJAN**  
**JUDICIAL MEMBER**